

अध्यक्ष महोदय : आप सब बैठिए । मैंने इनको अलाउ किया है । आपकी बात भी सुनूँगा, अभी इनकी बात सुन लेता हूँ ।

No, Mr. Tewari. Please sit down. When I have assured you that I will listen to you, why do you break the rules? आप बैठ जाइए । आप बैठिए प्रोफेसर सहिव ।

12.27 hrs.

### QUESTION OF PRIVILEGE

ASSAULT ON SHRI BHOGENDRA JHA BY PAC AT GHAZIABAD, U.P.

SHRI INDRAJIT GUPTA (Basirhat): Sir, I have given you a notice under Rule 222....

MR. SPEAKER: That is under my consideration.

SHRI INDRAJIT GUPTA: An hon. Member of this House has been assaulted while performing his duties... (Interruptions).

MR. SPEAKER: Mr. Gupta, please listen to me... (Interruptions)... Please sit down. आप बैठिए, क्या कर रहे हैं आप। मेरी बात तो सुन लीजिए ।

SHRI INDRAJIT GUPTA: The Member is present here.

अध्यक्ष महोदय : आपको क्या हो रहा है, मेरी बात तो सुन लीजिए ।

Shri Indrajit Gupta has given notice of a question of privilege against the Inspector-in-charge of Ghaziabad Kotwali and the Ghaziabad City Magistrate (names included) regarding alleged, deliberate and unprovoked assault on a Member of the House, Shri Bhogendra Jha by the

PAC of UP at Ghaziabad at about 1800 hours on 3-4-81. As per the established practice, I am referring the matter and getting the facts. After that I will proceed accordingly.

(Interruptions)

MR. SPEAKER: मैं आपकी बात सुन सकता हूँ । मेरे 50 कान तो हैं नहीं । What sort of people you are here. Why cannot you listen to me?

(Interruptions)

अध्यक्ष महोदय : आपको कोई रहम नहीं है । आपको कोई जान नहीं है । मैं कैसे 50 आदमियों की बात सुन सकता हूँ ।

(व्यवधान)

अध्यक्ष महोदय : मैं तो सुन रहा हूँ आपही नहीं सुनाना चाहते । आप सब बैठ क्यों नहीं जाते ?

What is it they are doing? What sort of people you have got here?... (Interruptions) Please sit down.... Please sit down.

I want to say that I have allowed the hon Member to state on the floor of the House. I had requested him to come under Rule 377 and say what he has to say. We have allowed it earlier... (Interruptions)... We have got precedents. I want him to give a statement....

(Interruptions)

SHRI NIREN GHOSH (Dum Dum): Sir, may I make a submission? In a similar case, I was assaulted when I was a Member of the Rajya Sabha. The matter was referred to the Privileges Committee.

So, you should refer it to the Privileges Committee.

**अध्यक्ष महोदय :** कहां इन्कार किया है? फँट्स तो पता कर लेने दोगुजे।

SHRI NIREN GOSH: Why under 377? You ask him to speak straight-way.

**श्री रामावतार शास्त्री (पटना) :** उनकी बात तो सुनिये।

**श्री सत्यसाधन चक्रवर्ती (कलकत्ता-दक्षिण) :** यह कोई हमने को चीज नहीं है।

**अध्यक्ष महोदय :** मैं एक बात बताना चाहता हूँ इस हाउस को।

**श्री मनोराम बागड़ी (हिमालय) :** हाँ बताइये।

**अध्यक्ष महोदय :** आप सुनते क्यों नहीं हैं? मैं उन्हीं को बात करना चाहता हूँ और आप उन्हीं को बात सुनाने नहीं देना चाहते। That is what we are doing. ग्रानरेबल मੈम्बर कोई भी हो और किसी भी पार्टी का हो मैं उसकी पूरी हिफाजत करने की हाउस की गारंटी देता हूँ। We must look into it.

किसी एक को नहीं सब की देता हूँ। कल को किसी के साथ भी इस तरह की घटना घट सकती है। लेकिन आपका थोड़ा सा विधान बना हुआ है, कायदे कानून बने हुए हैं। उनके अनुसार मैं करना चाहता हूँ। और कोई विशेष बात नहीं है। यहाँ पहले भी इस तरह की घटना हुई है। इंद्रा कुमारी जी के साथ हुई थी। कुंवर राम जी के साथ हुई थी। उस वक्त भी करवाया था। आज कौन सी नई बात उठ गई है? आज जब से मैंने भोगेन्द्र जी के बारे में पढ़ा तब से मैं सोच रहा हूँ। लेकिन आपने कानून बना कर मेरे हाथ बांध रखे हैं। मैं उनको तोड़ूँ तो आपका नुकसान है और सदन का नुकसान है।

**श्री जयपाल सिंह कश्यप (आंवला) :** परम्परा की बात है।

**अध्यक्ष महोदय :** परम्परा की बात तो कर रहा हूँ। और कोई बात नहीं कर रहा हूँ। मैं भी वही बात कह रहा हूँ जो आप कहना चाहते हैं। लेकिन सवाल इतना ही है कि मैं सुनना चाहता हूँ और आप सुनने भी नहीं देना चाहते। न उनकी और न मेरी बात आप सुनने के लिए तैयार हैं। मैं मुबह से उनके पीछे लगा हुआ हूँ कि बयान मुझे दें।

SHRI HARIKESH BAHADUR (Gurakhpur): Sir, in the case of one Member of Parliament—Congress (I)—who had been abused by a constable the matter was referred to the Privileges Committee. Therefore, this matter also should have been referred to the Privileges Committee.

**अध्यक्ष महोदय :** उन से पूछ लें। यही मैं कह रहा हूँ हरिकेश जी। उनको बात सुनाने दो। समझे या नहीं? जब आप उनको बात कहने भी देना नहीं चाहते तो मैं क्या कर सकता हूँ। मैं उनकी मदद करना चाहता हूँ बयान दें, सुन रहा हूँ। आप बैठिए।

**श्री रामावतार शास्त्री :** कैसे सुनेंगे?

**अध्यक्ष महोदय :** इंद्रजीत जी से पूछ लें कैसे सुन रहा हूँ। क्या बात कर रहे हैं? क्यों कानून तुड़वाना चाहते हैं मेरे से?

I am much more concerned with my Members because this House belongs to all—not only to Shri Bai Ram or Shri Harikesh Bahadur or Shri Bhisma Narayan Ji alone. This House belongs to all. We are collectively responsible for the safety of our Members and it does not matter to whatever party they may belong. There is no discrimination. There should be no discrimination. I am not going to allow this. We must have patience. There is no question of departure. I never depart and I stick to my rules. I will stick to my rules always like this.

SHRI JYOTIRMROY BOSU (Diamond Harbour): Sir, I am on a point of order. Under Article 246..... (Interruptions).

SHRI ANANDA GOPAL MUKHOPADHYAY (Asansol): I am on a point of order.

SHRI INDRAJIT GUPTA: Sir, you have kindly agreed to allow the hon. Member Shri Bhogendra Jha to make a statement on the floor of the House on the incident which took place after which you would consider my request under 222 that the matter be referred to the Privileges Committee.

Sir, I apologise that there has been a delay in the statement reaching you.

MR. SPEAKER: You could have explained that.

SHRI INDRAJIT GUPTA: You will permit him . . .

MR. SPEAKER: I shall go through all the *pros* and *cons* dispassionately without fear or favour.

SHRI INDRAJIT GUPTA: It is no use . . . (Interruptions).

MR. SPEAKER: What was your point of order, Mr. Mukhopadhyay?

SHRI ANANDA GOPAL MUKHOPADHYAY: Many Members of this House are very much concerned about the situation in West Bengal.

MR. SPEAKER: Under what Rule do you want to raise?

SHRI ANANDA GOPAL MUKHOPADHYAY: Under Rule 193....

MR. SPEAKER: This cannot be raised here. That is under consideration.

SHRI ANANDA GOPAL MUKHOPADHYAY: ...and under Rule 184.

MR. SPEAKER: Business Advisory Committee has to do it. It cannot be raised here.

SHRI ANANDA GOPAL MUKHOPADHYAY: We have not heard anything.

MR. SPEAKER: That cannot be raised here. Ask any Member who knows anything about the Rules.

SHRI ANANDA GOPAL MUKHOPADHYAY: Kindly listen to me.

MR. SPEAKER: I cannot listen to anything which is not according to the Rules.

(Interruptions) \*\*

MR. SPEAKER: Not allowed. Kindly sit down. Nothing is going on record. Not allowed. You cannot discuss it here. I have gone through it. Not allowed. Under Rule 184 that Motion had been allowed earlier because in that case there was President's Rule. It is the Business Advisory Committee which has to decide about it.

(Interruptions)

MR. SPEAKER: Nothing is going on record. I have allowed Mr. Dandavate.

(Interruptions) \*\*

PROF. MADHU DANDAVATE (Rajapur): Mr. Speaker, Sir, you have already given the ruling that the matter of law and order is a State subject and cannot be discussed here.

MR. SPEAKER: What do you want to bring here?

PROF. MADHU DANDAVATE: I am not going out of that point. But my point of order is that although law and order situation is a State subject and cannot be discussed here in the Parliament, yet when the Chief Minister of West Bengal has made a

statement that the authorities of Railways, Doordarshan and All India Radio . . .

MR. SPEAKER: Not allowed. Not allowed.

(Interruptions)\*\*

PROF. MADHU DANDAVATE: Sir, I seek your ruling . . .

MR. SPEAKER: Not allowed.

(Interruptions)\*\*

PROF. K. K. TEWARY (Buxar): About West Bengal what we actually propose to do is not to discuss the law and order problem there. . .

MR. SPEAKER: What do you want?

PROF. K. K. TEWARY: There is a total break down of the constitutional machinery there. (Interruptions).

MR. SPEAKER: That comes under Home Ministry. I cannot allow you. It cannot be done.

(Interruptions)\*\*

अध्यक्ष महोदय : आप बैठ जाइये ।

SHRI HARIKESH BHADUR: Sir, I have a point of order.

MR. SPEAKER: Not allowed.

(Interruptions)\*\*

SHRI HARIKESH BHADUR: Sir, the Chief Minister of West Bengal. . .

MR. SPEAKER: Disallowed.

(Interruptions)\*\*

SHRI SATYASADHAN CHAKRABORTY: As Members of this House, for not laying simultaneously the uphold the Constitution. Mr. A. K. Sen and Mr. Mukhopadhyay have now tried to . . .

MR. SPEAKER: Disallowed.

(Interruptions)\*\*

SHRI RAM SINGH YADAV (Alwar): Sir, I have a point of order.

(Interruptions)

अध्यक्ष महोदय : आप फँसला कर लें कि ज्ञानों में से कौन बोल रहा है। श्री एस० बी० चव्हाण ।

12.42 hrs.

#### PAPERS LAID ON THE TABLE

REVIEW ON AND ANNUAL REPORT OF INDIAN INSTITUTE OF MANAGEMENT CALCUTTA FOR 1979-80, A STATEMENT FOR NOT LAYING THE ACCOUNTS, REVIEW ON AND ANNUAL REPORT OF BOARD OF APPRENTICESHIP TRAINING (NORTHERN REGION) KANPUR FOR 1979-80

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN: I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1979-80.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1979-80.

(2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the accounts of the Indian Institute of Management, Calcutta, for the year 1979-80 along with the Report.

[Placed in Library. See No. LT-2276/81].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 1979-80 along with Accounts.